

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 262 of 2012 &
I.A. nos. 420 & 421 of 2012**

Dated : 17th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of

M/s Ramalinga Mills Ltd.

... Appellant(s)

Versus

Tamil Nadu Electricity Board & Anr.

...Respondent(s)

Counsel for the Appellant(s):

Mr. K.V. Vijay Kumar

Counsel for the Respondent(s):

Mr. S. Vallinayagam for R.1

ORDER

The issue raised in this Appeal has already been decided in the Judgment of this Tribunal in Appeal Nos. 36 of 2012 and batch, dated 31.10.2012, which is in favour of the Appellant. As such, the ratio decided in those Appeals will apply to this case also.

In terms of the above, the Appeal is allowed.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs